

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical hearing)

ITEM No.15
IA Nos.398, 767 & 768/2024 in
C.P. (IB) No.36/BB/2022

IN THE MATTER OF:

Shri Arihant Credit Souhard Sahakari Ltd. ... Petitioner
Vs.
M/s. Soubhagya Laxmi Sugars Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 28.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Resolution Professional : Shri C.K. Nandakumar (Sr. Adv.)
with Ms. Maitreyi Bhat

ORDER

1. Heard the Ld. Counsels for the RP.
2. Ms. Maitreyi Bhat, learned Counsel for the RP submitted that in compliance to the order dated 19.06.2024, she has filed written submissions in I.A. Nos. 767 & 768/2024. But the same is not on record. Registry is directed to place it on record.
3. List the matter on **12.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)